

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 120(ND)09
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017

NAME OF THE COMPANY: M/s. Sh. Neelamber Agarwal V/s.M/s. Neel Padam Builders Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Shadore parasat, Adv. for R1 & R2

2. Aditya Sarin, Adv.

3. Darya Bhatta, Adv.

4. Anuj Shah, Adv.

5. Navroop Bakshi, Adv.

} For petitioner

P.T-0

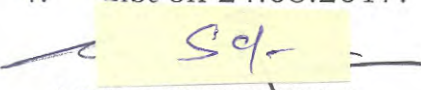
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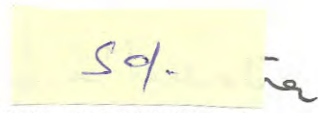
Vide order dated 20.09.2016, a local Commissioner was appointed to execute the sale deeds on behalf of the Respondent Company in favour of its purchasers. It is submitted that some of the sale deeds have been executed and some are yet to be executed in the name of allottees or their nominees for which specific directions are required in their favour.

2. List of the names be given by the Respondent Company in whose favour the sale deeds are required to be executed at Mathura has been filed. In the list annexed, two names are objected to on account of incomplete payment. Let an appropriate list of allottees or their nominees be filed, to be authenticated by the Bench for execution of the Conveyance Deed in the office of Sub-Registrar, Mathura.

3. Copy of the same shall be given to the Petitioner in advance and to the Local Commissioner.

4. List on 24.03.2017.


[S.K. MOHAPATRA]
MEMBER [T]


[INA MALHOTRA]
MEMBER [JUDICIAL]